

CEGAT vide their Order No. 61-65/94-A dated 18.3.1994. Therefore, the stay granted by CEGAT is no longer in operation.

(c) and (d) Does not arise in view of (a) and (b) above.

Services to Small Scale Industries

6474. SHRI G. SWAMINATHAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact the financial institutions are not allowing "without recourse factoring" services to Small Scale Industries in so far as their scale to the Government departments; and

(b) if so, the action proposed to be taken to allow this facility to SSI units as payment by Government departments to companies/firms for the goods supplied by them?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) and (b) The information is being collected and will be laid on the Table of the House to the extent available and permissible under the Rules.

Measures to Lighten Monetary Policy

6475. SHRI SURINDER KUMAR SINGLA: Will the Minister of FINANCE be pleased to state:

(a) what are the specific measures undertaken to lighten monetary policy;

(b) whether due to these measures the aggregate demand in general was restrained and also the import demand; and

(c) what is the time period for continuance of this tightened monetary policy?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) With the easing of

inflationary situation in 1992-93 the stance of the monetary policy in 1993-94 shifted to the objective of the growth of production by liberalising the flow of bank credit to agriculture, industry and exports. Money supply (M3) growth during 1993-94 was higher at 17.8 per cent as against 15.7 per cent during 1992-93.

(b) and (c) Does not arise

Norms For Calculating Income Tax

6476. SHRI SYED SIBTEY RAZI: Will the Minister of FINANCE be pleased to state:

(a) Whether some norms exist for calculation of Income Tax from the salaries of working class;

(b) if so, details thereof;

(c) whether these norms also provide some standard deductions while calculating the Income Tax;

(d) whether these norms also provide certain ways to get exemption from the provisions of Income Tax ceilings at different levels; and

(e) if so, details thereof; and if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) and (b) Income-Tax is charged at the rates specified in the relevant Finance Act, in accordance with and subject to the provisions of Income-Tax Act, 1961, in respect of the total income of the previous year of every person. The provisions relating to income chargeable to tax under the head "Salaries" are contained in section 15 to 17 of the above referred Act.

(c) Under section 16(i) of the Income-tax Act, a standard deduction, subject to conditions therein specified, is allowed in computing the income under the head "Salaries".

(d) and (e) The slab of income, of an assessee and the consequent rate of tax

depend upon the extent of the total income computed in the manner laid down in the Income-tax Act, 1961.

लघु उद्योग क्षेत्र को बैंक ऋणों की कम राशियाँ

6477. श्रीमती सुषमा स्वराज:

श्री राम जेटमलानी:

क्या वित्त मंत्री 1 मार्च, 1994 को राज्य सभा में अंतरिम प्रश्न सं० 888 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि नाइक समिति की सिफारिशों के अनुसरण में भारतीय रिजर्व बैंक द्वारा अनुसूचित वाणिज्यिक बैंकों को दिशा निर्देशों के जारी किये जाने के बाद राष्ट्रीयकृत बैंकों द्वारा, विशेष रूप से लघु उद्योग क्षेत्र को वर्ष 1993-94 में पिछले वर्ष, की तुलना में ऋण की कम राशि दी गयी है; और

(ख) यदि नहीं, तो इस संबंध में तथ्य क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री एम० बी० चन्नाशेखर पूर्ति): (क) और (ख) सूचना एकत्र की जा रही है और यथा उपलब्ध तथा नियमों के अंतर्गत अनुक्रम सूचना सभा-पटल पर रख दी जाएगी।

Assistance from Japan

6478. SHRI S. MADHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether Japan has decided to increase the quantum of Official Development Assistance to India as it has adhered to basic principles set out in the DA Charter;

(b) if so, whether the Government of Japan was fully convinced that India is strictly abiding by the principles of ODA Charter and there had been no violation thereof;

(c) whether Japan has also agreed to give more aid to India during the period 1994 onwards; and

(d) if so, what is the total amount of aid and to what extent trade between the two countries will be further improved?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY) (a) Government of Japan is still appraising the 1994-95 Yen credit package and their decision is not known at present.

(b) Yes, Sir.

(c) Not known at present.

(d) The total amount of aid for 1994-95 is not known at present. Although there is no direct relationship between the aid inflow and the bilateral trade, increased economic co-operation from Japan is expected to improve the bilateral trade between the two countries.

Fifth Pay Commission

6479. SHRIMATI SUSHMA

SWARAJ:

MAULANA OBAIDULLAH

KHAN AZMI:

Will the Minister of FINANCE be pleased to refer to answer to Starred Question 193 given in the Rajya Sabha on the 8th March, 1994 and state:

(a) the reasons for not including the merger of DA and interim relief with pay in the terms of reference of the Commission which had been agreed to in the discussion held by Government with Staff Side of JCM in a meeting;

(b) the steps taken to amend the terms of reference of the Commission; and

(c) whether the Staff Side of JCM members met the Minister of Finance on the 13th April, 1994 in this connection and if so, the details of the discussion held between them?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY) (a) and (b) It was mutually agreed in the Standing Committee of the National Council of the JCM to grant interim relief @ Rs. 100/- p.m. to all Government employees and to merge DA to the extent of 20% of pay for the purpose of DCRG alone. Orders on these matters have already been issued. The